

MINUTES OF THE MEETING No. 37/10 dated 9.12.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava,
Addl. DG

The Committee first considered minutes of the ALC Meeting No.36/10 for confirmation and confirmed and adopted the same without any change.

Case No A-127 NC No.37/10 Dated 9.12.09	M/ s Surya International, F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic. No.0810064076 dated 3.4.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by DC(SSI). Accordingly the case may be re-listed on 6.1.2010..

Case No A-128 NC No.37/10 Dated 9.12.09	M/ s VVF Ltd, Mumbai F.No.01/83/162/ 332/AM10/DES-IV RLA F.No.03/95/40/108/AM10
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/14/2007-Ch-II dated 23.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Split Fatty Acid C ₈ -C ₁₈	1 Kg	Crude Palm Kernel Oil FFA 50% (as Lauric), I.V. 20 Max.	1.03 Kg

Entire quantity of Split Fatty Acid derived from Crude Palm Kernel Oil will be exported. As the value of by product fluctuates, no repeat licence on the above norms may be granted.

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No M-177 NC No.37/10 Dated 9.12.09	M/ s Synthite Inds. Ltd, Cochin F.No.01/85/50/185 /AM09/DES-IV RLA F.No.10/24/40/175/AM08 Lic. No.1010028797 dated 13.2.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by Spices Board. Accordingly the case may be re-listed on 6.1.2010..

Case No M-178 NC No.37/10 Dated 9.12.09	M/ s Gujarat Boron Derivatives (P) Ltd, Baroda F.No.(i)01/82/50/1729 /AM07/DES-IV (ii)01/83/50/277/AM08/DES-IV (iii)01/83/50/08/AM08/DES-IV (iv)01/83/50/697/AM08 RLA F.No.(i) 34/24/40/272/AM07 (ii) 34/24/40/17/AM08 (iii) 34/24/40/297/AM07 (iv) 34/24/40/58/AM08
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Lic.Nos. (i) 3410018221 dated 1.3.2007 (ii) 3410018756 dated 9.5.2007 (iii) 3410018451 dated 30.3.2007 (iv) 3410019175 dated 11.7.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 6.1.2010..

Case No M-179 NC No.37/10 Dated 9.12.09	M/ s Liberty Whiteware Ltd, N. Delhi F.No.01/83/50/708 /AM09/DES-IV RLA F.No.05/24/40/326/AM09 Lic. No.0510226237 dated 26.8.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. Accordingly the case may be re-listed on 6.1.2010..

Case No M-180 NC No.37/10 Dated 9.12.09	M/ s PMC Rubber Chemicals (I) Pvt. Ltd, F.No.01/83/50/71/AM07/DES-IV RLA F.No.02/24/40/11/AM07 Lic.No.0210088535 dated 21.4.2006
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/88/2004-Ch-II dated 24.7.2006 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes)	1 Kg	1. Diphenyl Amine 2. Di-Isobutylene 3. Bags	0.405 Kg 0.680 Kg As per packing policy

Detail of Catalyst not given, so not recommended

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-181 NC No.37/10 Dated 9.12.09	M/ s Bhagwati Remedies (P) Ltd, F.No.01/85/50/154 /AM08/DES-IV RLA F.No.37/24/40/02/AM08 Lic. No.3710000725 dated 7.1.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 6.1.2010..

Case No M-182 NC No.37/10 Dated 9.12.09	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/310 /AM07/DES-IV RLA F.No.05/24/40/246/AM07 Lic. No.0510184739 dated 16.6.06
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The Committee considered the case as per agenda . The case was listed for personal hearing of the firm. The representative of the

firm were present. Personal Hearing could not be held and deferred for 16.12.2009.

Case No M-183 NC No.37/10 Dated 9.12.09	M/ s Grauer & Weil (India) Pvt. Ltd, Mumbai F.No.01/83/50/1261 /AM09/DES-IV RLA F.No.03/94/40/1315/AM08 Lic. No.0310505997 dated 6.2.09
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided to correct the description of export & import item as under :-

Export Item

From

G.W Clearlyte Electroplating Additive – containing 97% Clearlac 30

To

G.W. Clearlyte [Containing 97% of Clearlac 30]

Import Item

-
From

Electro Clear 2000 (polyacrylic Resin)

To

Clearlac 30

The quantity and other description mentioned in the minutes of ALC M.No.47/83 dated 18.2.2009 Case No. 10/47/83-ALC1/2008 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-184 NC No.37/10 Dated 9.12.09	M/ s Grauer & Weil (India) Pvt. Ltd, Mumbai F.No.01/83/50/1286 /AM09/DES-IV RLA F.No.03/94/40/973/AM08 Lic. No.0310497352 dated 11.12.08
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC (Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided to correct the description of export & import item as under :-

Export Item

From

G.W Clearlyte Electroplating Additive – containing 97% Clearlac 30

To

G.W. Clearlyte [Containing 97% of Clearlac 30]

Import Item

-

From

Electro Clear 2000 (polyacrylic Resin)

To

Electro Clearlac 2000

The quantity and other description mentioned in the minutes of ALC M.No.48/83 dated 25.2.2009 Case No. 17/48/83-ALC1/2008 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-185 NC No.37/10 Dated 9.12.09	M/ s Grauer & Weil (India) Pvt. Ltd, Mumbai F.No.01/83/50/1369 /AM09/DES-IV RLA F.No.03/94/40/1083/AM09 Lic. No.0310512275 dated 19.3.09
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided to correct the description of export & import item as under :-

Export Item**From**

Ginbond 808 EP Electroplating Cleaner – Containing 25% Sodium Gluconate & 5% Calfax 10 L45

To

Ginbond 808 (Containing 22.5% of Polyvinyl 173)

Import Item

-

From

1. Sodium Gluconate – 0.250 Kg
2. Calfax 10 L 45 (Aqueous Solution of Diphenyl Oxide Sulphonate Sodium Salt)
- 0.050 Kg

To

Polyvinyl Alcohol (Polysizer 173) – 0.225 Kg

The quantity and other description mentioned in the minutes of ALC M.No.6/83 dated 6.5.2009 Case No. 11/2/83-ALC1/2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 37/83-ALC1/2009 MEETING DATE : 09.12.2009

1	Case No.:36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

2	Case No.:19/7/83-ALC1/2009	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00082/AM10/	RLA File :34/24/040/00216/AM09/	Lic.No/Date:3410023979 15.04.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda. The reply to the D/L dated 20.7.2009 has not been received in spite of reminder dated 4.9.2009. The firm vide letter dated 14.9.2009 have requested to give 10 days time to give reply to the D/L. The reply has not so far been received. Final reminder issued on 22.10.2009 and 12.11.2009. The Committee accordingly decided to defer the case for four weeks.. Accordingly the case may be re-listed on 6.1.2010.			

3	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:06.01.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.

4	Case No.: 7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Deferred
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. Final reminder issued on 19.11.2009. Accordingly the case may be re-listed on 6.1.2010.			

5	Case No.: 8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. Final reminder issued on 19.11.2009. Accordingly the case may be re-listed on 6.1.2010.			

6	Case No.: 9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Deferred
	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. Final reminder issued on 19.11.2009. Accordingly the case may be re-listed on 6.1.2010.			

	Case No.: 2/4/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS	Meet No/Date:37/83-ALC1/2009	Status: Case
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7		LTD.	09.12.2009	Deferred
	HQ File :01/85/050/00030/AM10/	RLA File :02/24/040/00024/AM10/	Lic.No/Date:0210126579 15.05.2009	Defer Date:06.01.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from D/o C&PC(PC.Div.). Accordingly the case may be re-listed on 6.1.2010.			

8	Case No.:13/21/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00384/AM10/	RLA File :03/94/040/00097/AM10/	Lic.No/Date:0310520402 19.05.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 29.10.09 issued by this office. Accordingly the case may be re-listed on 6.1.2010..			

9	Case No.:29/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00400/AM10/	RLA File :10/24/040/00016/AM10/	Lic.No/Date:1010033892 03.06.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

10	Case No.:30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

11	Case No.: 57/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Deferred
	HQ File :01/83/050/00428/AM10/	RLA File :10/24/040/00019/AM10/	Lic.No/Date:1010033898 03.06.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

12	Case No.: 25/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Deferred
	HQ File :01/83/050/00396/AM10/	RLA File :03/94/040/00192/AM10/	Lic.No/Date:0310522834 05.06.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

13	Case No.: 47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Deferred
	HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

	Case No.: 17/13/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Approved
	HQ File :01/83/050/00226/AM10/	RLA File :03/94/040/00189/AM10/	Lic.No/Date:0310523834 12.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.15022/10/2009-Ch-II dated 24.11.2009 as under:-			

14	Export Item	Qty.	Import Item	Qty.
	Oxadiargyl 80%WP	1 Kg	1. Oxadiazon Technical 92% 2. Propargyl Chloride (on 100% basis) 3. Xylene/Mix Xylene 4. Supragil WP	0.946 Kg 0.220 Kg 0.400 Kg 0.002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

15	Case No.:11/21/83-ALC1/2009	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Rejected
	HQ File :01/83/050/00382/AM10/	RLA File :03/95/040/00639/AM09/	Lic.No/Date:0310524169 15.06.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 21/10/09 issued by the Deptt. of C&PC (Chem.Div.). Reminder dated 12.11.2009 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:19/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00390/AM10/	RLA File :03/95/040/00171/AM10/	Lic.No/Date:0310525020 19.06.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 9.12.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Production & Consumption data for last 2 years duly certified by Central Excise			

Accordingly the case may be re-listed on 6.1.2010.

17	Case No.:12/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00294/AM10/	RLA File :03/95/040/00864/AM09/	Lic.No/Date:0310528674 13.07.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 15.10.09 by Deptt. of C&PC(Chem.Div). Reminder dated 13.11.09 issued by this office.. Accordingly the case may be re-listed on 6.1.2010.			

18	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Pharma for obtaining the technical comments and decided to defer the case for four weeks. Accordingly the case may be re-listed on 6.1.2010.			

19	Case No.:20/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00302/AM10/	RLA File :04/24/040/00066/AM10/	Lic.No/Date:0410106107 14.07.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy for RLA. Accordingly the case may be re-listed on 6.1.2010.			

	Case No.:46/21/83-ALC1/2009	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00417/AM10/	RLA File :03/94/040/00283/AM10/	Lic.No/Date:0310528945 15.07.2009	Defer Date:06.01.2010

20			15.07.2009	Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 26/10/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issued reminder. Accordingly the case may be re-listed on 6.1.2010..			

21	Case No.: 34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Deferred
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Pharma for obtaining the technical comments and decided to defer the case for four weeks. Accordingly the case may be re-listed on 6.1.2010.			

22	Case No.: 38/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Deferred
	HQ File :01/83/050/00320/AM10/	RLA File :04/24/040/00063/AM10/	Lic.No/Date:0410106297 20.07.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/9/09 . Reminder issued on 13.10.09. Accordingly the case may be relisted on 6.1.10.			

23	Case No.: 39/17/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status: Case Approved
	HQ File :01/83/050/00321/AM10/	RLA File :08/24/040/00098/AM10/	Lic.No/Date:0810081572 20.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 20.11.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

24	Case No.:8/21/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00379/AM10/	RLA File :09/24/040/00166/AM10/	Lic.No/Date:0910038883 11.08.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

25	Case No.:62/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00433/AM10/	RLA File :10/24/040/00051/AM10/	Lic.No/Date:1010034894 12.08.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

26	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

27	Case No.:64/21/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00435/AM10/	RLA File :34/24/040/00073/AM10/	Lic.No/Date:3410024890 12.08.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 1/10/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 13.11.09 issued by this office. Accordingly the case may be re-listed on 6.1.2010..			

28	Case No.:2/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/85/050/00086/AM10/	RLA File :02/24/040/00093/AM10/	Lic.No/Date:0210130724 24.08.2009	Defer Date:06.01.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi) & Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

29	Case No.:3/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/85/050/00087/AM10/	RLA File :02/24/040/00094/AM10/	Lic.No/Date:0210130726 24.08.2009	Defer Date:06.01.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi) & Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

30	Case No.:2/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00464/AM10/	RLA File :08/24/040/00134/AM10/	Lic.No/Date:0810082667 02.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 8.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black ANN (Reactive Black WNN)	1 Kg	1. H Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4-	0.228 Kg 0.348 Kg 0.030 Kg 0.070 Kg

		Sulfonic Acid 5. Sodium Nitrite	0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:3/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00465/AM10/	RLA File :08/24/040/00135/AM10/	Lic.No/Date:0810082668 02.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 20.11.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

32	Case No.:4/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00466/AM10/	RLA File :08/24/040/00136/AM10/	Lic.No/Date:0810082669 02.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 20.11.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

33	Case No.:7/25/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00469/AM10/	RLA File :05/24/040/00293/AM10/	Lic.No/Date:0510248785 03.09.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Pharma for obtaining the technical comments and decided to defer the case for four weeks. Accordingly the case may be re-listed on 6.1.2010.			

	Case No.:8/25/83-ALC1/2009	Party Name:ARIES DYE CHEM	Meet No/Date:37/83-ALC1/2009	Status:Case
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34		INDUSTRIES,	09.12.2009	Approved
	HQ File :01/83/050/00470/AM10/	RLA File :08/24/040/00130/AM10/	Lic.No/Date:0810082691 03.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 20.11.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

35

Case No.:9/25/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
HQ File :01/83/050/00471/AM10/	RLA File :31/24/040/00053/AM10/	Lic.No/Date:3110039848 07.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/238/2003-PC-II dated 9.12.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Pour Point Depressant Maxdip 774	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Mixed Xylene 4. Heptane	0.42 Kg 0.11 Kg 0.52 Kg 0.04 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:11/25/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00473/AM10/	RLA File :31/24/040/00090/AM10/	Lic.No/Date:3110039854 08.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/238/2003-PC-II dated 9.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.

Pour Point Depressant Maxdip 774	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Mixed Xylene 4. Heptane	0.42 Kg 0.11 Kg 0.52 Kg 0.04 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:12/25/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00474/AM10/	RLA File :09/24/040/00186/AM10/	Lic.No/Date:0910039259 09.09.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

38	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 8/12/09 . Accordingly the case may be relisted on 6.1.2010.			

39	Case No.:1/29/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00534/AM10/	RLA File :10/24/040/00067/AM10/	Lic.No/Date:1010035409 25.09.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

40	Case No.:2/29/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00535/AM10/	RLA File :03/94/040/00504/AM10/	Lic.No/Date:0310539329 25.09.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/11/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010..			

41	Case No.:3/29/83-ALC1/2009	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00536/AM10/	RLA File :08/24/040/00162/AM10/	Lic.No/Date:0810083231 30.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/64/2009-Ch-III dated 8.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rective Blue R (Reactive Blue 19) (C.I.No.61200) (Dye content 80%)	1 Kg	1. Bromamine Acid 2. Meta Base condense (Meta Base Vinyl Sulfone) 3. Copper Scrap 4. Anthraquinone 2 Sulfonic Acid 5. Caustic Soda Flakes	0.720 Kg 0.417 Kg 0.022 Kg 0.200 Kg 0.227 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.				

	Case No.:6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171	Defer

42			01.10.2009	Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 6.1.2010.			

43	Case No.:9/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00542/AM10/	RLA File :09/24/040/00210/AM10/	Lic.No/Date:0910039456 05.10.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

44	Case No.:10/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00543/AM10/	RLA File :09/24/040/00224/AM10/	Lic.No/Date:0910039457 05.10.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

45	Case No.:12/29/83-ALC1/2009	Party Name:SOOD PAPER & ALLIED CHEMICALS	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status :Case Approved
	HQ File :01/83/050/00545/AM10/	RLA File :03/95/040/00350/AM10/	Lic.No/Date:0310540289 05.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/66/2009-Ch-III dated 7.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Fortified Rosin 100% Solids Powder	1 Kg	1. Gum Rosin 2. Maleic Anhydride	0.900 Kg 0.130 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.:15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 6.1.2010.			

47	Case No.:16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 6.1.2010.			

48	Case No.:17/29/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00550/AM10/	RLA File :09/24/040/00227/AM10/	Lic.No/Date:0910039479 06.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/2/2006-Ch-II dated 13.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Profenofos Technical 95% Min. (Profenofos Q Technical 95% Min.)	1 Kg	1. Ortho Chloro Phenol 2. Bromine 3. Diethyl Phosphoro Chloride Thioate	0.461 Kg 0.570 Kg 0.650 Kg

4. N-Propyl Bromide	0.540 Kg
5. 4-Dimethyl Amino Pyridine	0.002 kg
6. Mono Chloro Benzene	0.150 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/29/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
HQ File :01/83/050/00551/AM10/	RLA File :08/24/040/00169/AM10/	Lic.No/Date:0810083428 07.10.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 8.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 434	1 Kg	1. Resorcinol 2. Sodium Picramate 3. 1:6 Cleaves Acid 4. Sodium Nitrite	0.178 Kg 0.350 Kg 0.353 kg 0.225 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/29/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
HQ File :01/83/050/00552/AM10/	RLA File :03/95/040/00353/AM10/	Lic.No/Date:0310540591 07.10.2009	Defer Date:06.01.2010

Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) present in the meeting and on the basis of written comments dated Nil offered by him the Committee decided to call for the following information from the firm as under:

1. Production & Consumption data duly certified by Central Excise Department.
2. Performa invoice in support of the prices index for sale of by products.

Accordingly the case may be re-listed on 6.1.2010.

51	Case No.:1/33/83-ALC1/2009	Party Name:DEVANSHI DYESTUFF	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00585/AM10/	RLA File :03/94/040/00534/AM10/	Lic.No/Date:0310543086 29.10.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

52	Case No.:1/37/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00684/AM10/	RLA File :03/94/040/00683/AM10/	Lic.No/Date:0310547515 25.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 2.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cold Flow Improver Trade Name – 1649 Containing 40% Dodiflow 5750-1 (Ethylene Vinyl Acetate Co-polymer) 60% Aromatic Solvent (C ₁₀ -C ₂₀)	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:2/37/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
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53	HQ File :01/83/050/00685/AM10/	RLA File :08/24/040/00229/AM10/	Lic.No/Date:0810084472 27.11.2009	Defer Date:06.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.				

54	Case No.:3/37/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00686/AM10/	RLA File :08/24/040/00228/AM10/	Lic.No/Date:0810084473 27.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 8.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 75	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.460 kg 0.158 Kg 0.312 Kg 0.190 Kg 0.297 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

55	Case No.:4/37/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00687/AM10/	RLA File :08/24/040/00224/AM10/	Lic.No/Date:0810084474 27.11.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.1.2010			

56	Case No.:5/37/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00688/AM10/	RLA File :09/24/040/00358/AM10/	Lic.No/Date:0910040050 27.11.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.1.2010			

57	Case No.:6/37/83-ALC1/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00689/AM10/	RLA File :03/95/040/00524/AM10/	Lic.No/Date:0310547996 27.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/23/2007-Ch-II dated 9.6.2009 as under:-			
57	Export Item	Qty.	Import Item	Qty.
	Diflufenican Technical 98% Min.	1 Kg	1. 2-Chloro Nicotinic Acid 2. Thionyl Chloride 3. 2,4-Difluoro Aniline 4. 3-Hydroxy Benzo Trifluoride 5. Toluene 6. Potassium Hydroxide	0.550 kg 0.570 Kg 0.438 Kg 0.632 Kg 0.346 Kg 0.241 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

58	Case No.:7/37/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00690/AM10/	RLA File :08/24/040/00172/AM10/	Lic.No/Date:0810084506 30.11.2009	Defer Date:06.01.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.1.2010.

59	Case No.:8/37/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00691/AM10/	RLA File :08/24/040/00214/AM10/	Lic.No/Date:0810084507 30.11.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.1.2010.			

60	Case No.:9/37/83-ALC1/2009	Party Name:ARCHIES LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00692/AM10/	RLA File :05/23/040/00114/AM10/	Lic.No/Date:0510253588 30.11.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.1.2010			

61	Case No.:10/37/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
	HQ File :01/83/050/00693/AM10/	RLA File :10/24/040/00091/AM10/	Lic.No/Date:1010036134 30.11.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.1.2010.			

	Case No.:11/37/83-ALC1/2009	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
	HQ File :01/83/050/00694/AM10/	RLA File :03/95/040/00281/AM10/	Lic.No/Date:0310548247 30.11.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2007-Ch-II dated 7.4.2008 as under:-

Export Item	Qty.	Import Item	Qty.
Leather Chemical Tanigan 36 / Ebotan ND/Tanigan LR Containing Naphthalene Formaldehyde Condensate 60 $\pm$ 2%	1 Kg	1. Naphthalene	0.240 Kg
Leather Chemical Retingan R 12 Containing Dicyanamide Formaldehyde condensate : 30 $\pm$ 1% Calcium Lignosulphonate 29 $\pm$ 1%	1 Kg	1. Calcium Lignosulphonate	0.290 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Deferred
HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:06.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.1.2010			

Case No.:12/37/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:37/83-ALC1/2009 09.12.2009	Status:Case Approved
HQ File :01/83/050/00695/AM10/	RLA File :07/24/040/00330/AM10/	Lic.No/Date:0710068583 01.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of			

Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2007Ch-II dated 26.5.2009 as under:-

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Export Item	Qty.	Import Item	Qty.
Pigment Red 106	1 Kg	1. Petroleum Resin 2. Optical Brightener OB (2,5-bis(5-tertbuty 1-2-benzoxazoly thiophene) 3. Azo Dye Solvent Red 1 4. Basic dye (Rhodamine A)	0.900 Kg 0.010 Kg 0.066 Kg 0.020 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:22.12.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer